

ITEM NO.1 (PH)

COURT NO.11

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 5013-5014/2015

(Arising out of impugned final judgment and order dated 16/12/2014 in SA No. 384/2014,16/12/2014 in SA No. 75/2013 passed by the High Court Of Uttarakhand At Nainital)

M/S. GUJARAT AMBUJA EXPORTS LTD & ANR.

Petitioner(s)

VERSUS

STATE OF UTTARAKHAND & ORS.

Respondent(s)

(with appln. (s) for impleading party and office report)
(For final disposal)

WITH

SLP(C) No. 5732-5733/2015

(With Interim Relief and appln.(s) for exemption from filing O.T. and Office Report)

SLP(C) No. 5754-5756/2015

(With Interim Relief and appln.(s) for exemption from filing c/c of the impugned judgment and Office Report)

SLP(C) No. 6828-6831/2015

(With appln.(s) for exemption from filing c/c of the impugned judgment and appln.(s) for exemption from filing O.T. and Interim Relief and Office Report)

SLP(C) No. 7414/2015

(With appln.(s) for exemption from filing O.T. and Interim Relief and Office Report)

SLP(C) No. 12452-12454/2015

(With appln.(s) for exemption from filing O.T.)

SLP(C) No. 12462-12472/2015

(With appln.(s) for exemption from filing O.T. and Office Report)

SLP(C) No. 12455-12459/2015

(With appln.(s) for exemption from filing O.T. and with Office Report)

SLP(C) No. 12473-12474/2015
(With appln.(s) for exemption from filing O.T. and Office Report)

SLP(C) No. 8721-8722/2015
(With appln.(s) for exemption from filing O.T. and Interim Relief and Office Report)

SLP(C) No. 8859/2015
(With appln.(s) for exemption from filing O.T. and Interim Relief and Office Report)

SLP(C) No. 15474/2015
(With appln.(s) for impleadment and Office Report)

SLP(C) No. 15479/2015
(With appln.(s) for exemption from filing c/c of the impugned judgment and Office Report)

SLP(C) No. 15480-15492/2015
(With Office Report)

SLP(C) No. 7701-7704/2015
(With appln.(s) for exemption from filing O.T. and Interim Relief and Office Report)

SLP(C) No. 15083/2015
(With appln.(s) for exemption from filing O.T. and permission to place on record subsequent facts and Office Report)

SLP(C) No. 15471-15472/2015
(With Office Report)

SLP(C) No. 20533/2015
(With appln.(s) for c/delay in filing SLP and exemption from filing c/c of the impugned judgment and impleadment and Office Report)

SLP(C) No. 22134/2015
(With appln.(s) for exemption from filing c/c of the impugned judgment and impleadment and Office Report)

SLP(C) No. 22130-22133/2015
(With Office Report)

SLP(C) No. 26494/2015
(With appln.(s) for exemption from filing c/c of the impugned judgment and impleadment and Office Report)

Date : 07/10/2015 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. Dushyant Dave, Sr. Adv.
Mr. Ashok K. Pariza, Sr. Adv.
Mr. Ramesh Singh, Adv.
Mr. P. S. Sudheer, Adv.
Mr. Rishi Maheshwari, Adv.
Ms. Anne Mathew, Adv.
Ms. Shruti Jose, Adv.
Mr. Raj Kumar Kaushik, Adv.

Mr. A.K. Ganguli, Sr. Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Anirudha P. Mayee, Adv.
Mr. Sanjay Kumar Visen, Adv.

Dr. Rajeev Dhawan, Sr. Adv.
Mr. Gautam Narayan, Adv.
Mr. R.A. Iyer, Adv.

For Respondent(s) Mr. Harin P. Rawal, Sr. Adv.
Mr. Avtaar Singh Rawat, Sr. Adv.
Mr. Rahul Verma, Adv.
Mr. Sudershan Singh Rawat, Adv.
Mr. Nipun Saxena, Adv.
Mr. Anando Mukherjee, Adv.
Ms. Divya Anand, Adv.
Mr. Ambhoj Kumar Sinha, Adv.

Mr. Rahul Verma, AAG
Mr. Anuvrat Sharma, Adv.

Mr. Ravi Ranjan, Adv.
Mr. Shekhar Kumar, Adv.
Mr. Mukesh Kr. Singh, Adv.
Mr. Shekhar Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. Nos. 3 and 4 for impleadment as
co-petitioner in SLP (C) Nos. 5013-5014/2015 are

rejected.

Delay condoned in SLP (C) No. 20533/2015.

Interlocutory application(s) for impleadment as respondent in SLP (C) No(s). 15474/2015, 20533/2015, 22134/2015 and 26494/2015 filed by Krishi Utpadan Mandi Samiti(s) are allowed.

Heard further submissions of Mr. Avtaar Singh Rawat, learned Additional Advocate General and Mr. H.P. Rawal, learned senior counsel on behalf of the State and Mandi respectively.

Also heard the reply submission of Mr. Dushyant Dave, learned senior counsel for the petitioners.

Judgment reserved.

Learned counsel for the respondents are directed to produce the Notifications under Sections 3, 4 and 13 of the Uttarakhand Agricultural Produce Marketing (Development and Regulation) Act, 2011 (Adhiniyam Sankhya 09 of 2011), within a week after serving copies of the same to learned counsel for the parties.

(VINOD KR.JHA)
COURT MASTER

(S.K. RAKHEJA)
COURT MASTER

(CHANDER BALA)
COURT MASTER

Citation/Books/Act:

(1964) 4 SCR 461
(1961) 2 SCR 537
(2002) 9 SCC 232
(2012) 8 SCC 680
(2002) 9 SCC 232
(1980) 1 SCC 416
(1986) 4 SCC 174
(1983) 4 SCC 353

Uttarakhand Agricultural Produce Marketing (Development and Regulation) Act, 2011 (Adhinyam Sankhya 09 of 2011)